

- (b) Yes, Sir.
- (c) The information is being collected and will be laid on the Table of the House.

Modernisation of prison administration

459. SHRI P. RAJEEVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any scheme has been formulated by the Ministry for the modernization of prison administration;
- (b) if so, the details of the scheme; and
- (c) what would be the role of the State Government in the implementation of this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. In order to improve the condition of prison., prisoners and the prison staff, the Central Government launched a non-plan scheme namely "Modernization of Prisons" in 2002-03 in 27 States with an outlay of Rs. 1800 crore on a cost sharing basis in the ratio of 75:25 between the Central and State Governments respectively. The scheme has now ended on 31.3.2009. The main components of the scheme were:

- (i) Construction of new prison and additional barracks.
- (ii) Expansion, repair and renovation of existing prisons.
- (iii) Construction of staff quarters for prison persons.
- (iv) Improvement in sanitation and water supply.

In the 5th year, 10% of the amount was allowed to be spent on modernization of prison administration and correctional activities.

The Government of India has also initiated the process of formulating second phase of the scheme of Modernization of the Prisons.

(c) Under the scheme of modernization of prison started in 2002-03 funds to the State Government were provided in the cost sharing ratio of 75:25 between the Central and State Governments respectively. The central share of funds were released to the State Governments after approval of their Annual Action Plan wherein details of project to be undertaken were approved by Central Empowered Committees. The State Governments were required to make budget provision for providing matching share of 25%. The State Governments implemented the scheme once the perspective as well as Annual Action Plans are approved by the Central Empowered Committee. The State Governments were required to submit physical and financial progress the Government of India on quarterly basis.

Transparency in defence deals

460. SHRI ISHWAR SINGH:

SHRI N.K.SINGH:

SHRIMATI MOHSINA KIDWAI:

Will the Minister of DEFENCE be pleased to state: